18.12.1992

O.A 2347/90

Present :

Shri A.S. Grewal, Counsel for the Petitioner

Ms Geeta Luthra, Proxy Counsel for Shri D.N. Goburdhun, Counsel for the Respondents.

Shri A.S. Grewal, Ld Counsel for the petitioner submited that Respondents vide Order dated 9.11.1992 the revision application petitioner have set-aside the order of dismissal from service and awarded him punishment of forefeiture of service. In the circumstances, the continues to remain in service. petitioner He would, therefore, be entitled to remain in the quarter which is under his occupation. In these circumstances, the petition has become infructuous. The Ld counsel, therefore, prayed for withdrawal of the petition. The petition accordingly is dismissed as withdrawn.

Copy of the order be furnished to both the parties.

(I.K. RASGOTRA)

MEMBER (A)